### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# RAJYA SABHA UNSTARRED QUESTION NO.463 TO BE ANSWERED ON 22.07.2021

#### PROTECTION TO CHILDREN ORPHANED DUE TO COVID-19

- 463. SHRI BIKASH RANJAN BHATTACHARYYA:
  - Will the Minister of Women and Child Development be pleased to state:
- (a) whether the Centre is providing social security pensions to the children who have lost their parents in COVID-19 pandemic; and
- (b) whether any scholarships or incentives are given to such children till they complete their education and the details of Covid orphans, State-wise?

#### **ANSWER**

### MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

(a) to (b): The children in distress situations merit care and protection under the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015. The Act and Rules made thereunder mandate a safety net of service delivery structures along with institutional and non-institutional care for these children. The Ministry is implementing a Centrally Sponsored Scheme namely Child Protection Services (CPS) in partnership with the State Governments/UT Administrations for delivering the institutional and non-institutional care as stipulated under the JJ Act. Under CPS, a maintenance grant of Rs.2000/- per child per month is available for non institutional care of children in need of care and protection, as per the scheme guidelines.

The States and UTs have been jointly requested by the Ministry of Women and Child Development and Department of School Education & Literacy (DoSEL), Ministry of Education to ensure continuity of education of the children who have lost their parents in COVID-19 pandemic, while accommodating them under the various schemes being run by DoSEL.

Hon'ble PM has announced PM CARES for children scheme to support children who have lost both parents or surviving parent or legal guardian or adoptive parents due to COVID-19 pandemic. The scheme provides support for education and health and will create a corpus of Rs 10 lakh for each child when he or she reaches 18 years of age. This corpus will be used to give a monthly financial support/ stipend form 18 years of age, for the next 5 years to take care of his or her personal requirements during the period of higher education and on reaching the age of 23 years, he or she will get the corpus amount as one lump-sum for personal and professional use.

As per information provided by States/UTs data of orphan children who have lost their parents to Covid since April 2021 to 28.05.2021 is **Annexed**.

Annexure to part (a) to (b) of Rajya Sabha Unstarred Question No.463 for 22.07.2021 raised by Shri Bikash Ranjan Bhattacharyya regarding Protection To Children Orphaned Due To Covid-19.

## As per information provided by States/UTs data of orphan children who have lost their parents to Covid since April 2021 to 28.05.2021 is is as follows:

SI. No.	Name of State	No. of orphaned children
1	A&N Island	0
2	Andhra Pradesh	119
3	Arunachal Pradesh	0
4	Assam	3
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	16
8	Dadra Nagar Haveli & Daman Diu	2
9	Delhi	1
10	Goa	0
11	Gujarat	45
12	Haryana	0
13	Himachal Pradesh	13
14	J&K	8
15	Jharkhand	11
16	Karnataka	09
17	Kerala	09
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	73
21	Maharashtra	83
22	Manipur	1
23	Meghalaya	1
24	Mizoram	0
25	Nagaland	0
26	Odisha	10
27	Puducherry	2
28	Punjab	20
29	Rajasthan	19
30	Sikkim	0
31	Tamil Nadu	8
32	Telangana	23
33	Tripura	0
34	Uttar Pradesh	158
35	Uttarakhand	8
36	West Bengal	3
	Total	645